

THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, CHANDIGARH BENCH, CHANDIGARH

Item 31

CA No. 164/2023
In
CP (CAA) No. 81/Chd/Chd/2022
(2nd Motion)

Under Section 230-232, CA 2013
R 11 NCLT

In the matter of:-

Akums Lifesciences Ltd		...Transferor Company
	With	
Pure & Cure Healthcare Pvt. Ltd.		...Transferee Company

Present: Mr. Surjeet Bhadu with Mr. K.V. Singhal, Ms. Srishti Verma and Mr. Agam Bansal, Advocates for the petitioner in main CP and for applicant in CA No. 164/2023.
Mr. Atul V. Sood with Mr. Arora Vishwas Kumar, Advocate for the respondent No. 1 and 2 in CA No. 164/2023.

CA No. 164/2023

Rejoinder has been filed to the short reply by way of an affidavit submitted by respondent no. 1. But the same is not taken on record and returned as per the order dated 06.09.2023, wherein we have mentioned that no counter affidavit is required. However, a copy of the short reply filed by way of affidavit be sent to the RoC- Respondent No. 3 to verify that the facts in this affidavit are true. Learned counsel for the respondent No. 1 and 2 is directed to take a copy of this order along with notice to RoC **Dasti** and file an affidavit of service within three days. RoC is directed to file its report at least one day before the next date of hearing. List the matter on 25.09.2023.

-sd-

(Subrata Kumar Dash)
Member (Technical)

September 15, 2023
SM

-sd-

(Harnam Singh Thakur)
Member (Judicial)